organisations giving information or filing complaints of violation of provisions of the Act. The Appropriate Authorities appointed in all the States/UTs/Districts and sub-Districts have been sensitized in meetings organized by Government of India to take effective and prompt action against violators of the law.

Leading non-governmental organisations have been requested to take on projects to generate awareness about the provisions of the PNDT Act, among diverse stakeholders like doctor»tlinics4aw enforcing authorities and among the public at large.

Statement

Oath

We, the citizens of India and the representatives of various religions and sections of India hereby strongly condemn the inhuman and shameful practice of female foeticide.

Women have and would continue to have an extremely important place in our motherland. At this National Convention of religious leaders, we all take oath that we would use all resources at our command to propagate to the Indian masses to shun the atrocious act of female foeticide in our country.

We pledge out total commitment to the movement of abolishing Female Foeticide from the length and breadth of India and towards this cause we would leave no stone unturned.

Filling up the Post of Store Officer in the CGHS Homoeopathic Store Depot

- 17. SHRI DEVI PRASAD SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:
- (a) why the post of Store Officer in the CGHS Homoeopathic Store Depot, Delhi could not be filled up till date;
- (b) what are the hindrances being faced by Government in filling up the post; and
- (c) whether responsibility needs to be fixed for tardy handling of the case by the persons concerned?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. C.P. THAKUR): (a) and (b) Pending framing of Recruitment Rules for the post of Store Officer in the CGHS Homoeopathic Store Depot, Delhi, action was taken to fill up the said post on ad-hoc basis in the year 1997 but the seniormost person in the feeder grade who was selected for the post refused the promotion and thereafter attempt for filling up the post on ad-hoc basis was not made since the post had lapsed as per the instructions issued by the Ministry' of Finance.

(c) In view of (a) and (b) above, the question does not arise.

Compensation for Family Planning Acceptors

- 15. DR. Y. LAKSHMI PRASAD: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:
- (a) the details of compensation given to the State Governments for family planning acceptors per case;
- (b) whether certain States including Andhra Pradesh have requested to enhance the rate of compensation as they are paying Rs. 580/- per case; and
- (c) if so, the action taken to release funds to compensate them retrospectively w.e.f. 1.4.2000?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR C.P. THAKUR): (a) and (b) On the basis of inputs received from States/UTs and after considering the overall increase in wage levels since 1986 (when rates of compensation were earlier fixed), an increase in compensation amount for undergoing tubectomy, vasectomy and RJD insertion was considered. After careful consideration, the Government has since modified the scheme of cash compensation for loss of wages for sterilisation/IUD insertion as given below:

The compensation amount per beneficiary for Tubectomy has been raised from Rs. 200/- to Rs. 300/- for Vasectomy from Rs. 180/- to Rs. 200/- and for IUD insertion from Rs. 16/- to Rs. 20/- since Feb. 2001.